

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**[Civil Writ Jurisdiction]**

**W.P.(C) No. 3193 of 2014**

Shyamles Pandey

.... .. Petitioner

Versus

The Central Bank of India & Ors.

.. .. Respondents

**CORAM :HON'BLE MR. JUSTICE KAILASH PRASAD DEO  
(Through :-Video Conferencing)**

For the Petitioner : None

For the Respondents :

**05/ 07.09.2021.**

Nobody appears on behalf of the petitioner.

It appears from office note dated 28.08.2021 that defect nos.1 to 3 as pointed out vide stamp reporting dated 02.07.2014 have not been removed.

Defect nos.1 to 3 are as follows:-

Defect no.1- Addressed portion may be corrected.

Defect no.2- Page nos.19, 24 to 29 are faint. True type copy /fresh legible copy may be given.

Defect no.3- Case No. 1337/14 mentioned at sub para of para 6 may be verified and corrected in respect of annexure-3.

It appears that the Writ petition was listed before the Lawazima of Joint Registrar (Judicial) on 16.07.2014, but defects were not removed. Thereafter it was listed before the Lawazima of learned Registrar General on 18.02.2021, but defects have not been removed.

Considering the same, learned counsel for the petitioner is granted two weeks time to remove the defects, but with cost of Rs.500/- to be deposited before the Advocate Clerk's Association, Jharkhand High Court, Ranchi as the writ petition has been filed on 03.07.2014.

Put up this case on 22.09.2021.

**(Kailash Prasad Deo, J.)**